

(2020) 11 RAJ CK 0061

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 14267 Of 2020

Mubin

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 19-11-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 437(3), 439

Indian Penal Code, 1860 — Section 420

Information Technology Act, 2000 — Section 66

Citation : (2020) 11 RAJ CK 0061

Hon'ble Judges : Mahendar Kumar Goyal, J

Bench : Single Bench

Advocate : Jiya Ur Rahman, S.S. Ola

Final Decision : Allowed

Judgement

1. The present bail application has been filed under Section 439 Cr.P.C. The petitioner has been arrested in connection with FIR No.442/2020

registered at Police Station Aravali Vihar District Alwar for the offence(s) under Section(s) 420 of IPC and later on for the offence under Section 66

of the I.T. Act.

2. It is contended by learned counsel for the petitioner that the petitioner has falsely been implicated in this case. He submitted that the petitioner is in

custody since 25.11.2020, investigation as against him is complete, offences are triable by Magistrate, he has no criminal antecedents and prays for his

release on bail.

3. Learned Public Prosecutor has opposed the bail application.

4. Taking into consideration the submissions advanced by learned counsel for the petitioner, the nature of allegation against him, his length of custody,

offences being triable by Magistrate and absence of criminal antecedents; but, without expressing any opinion on the merits of the case, this court deems it just and proper to enlarge the petitioner on bail.

5. Accordingly, the bail application is allowed and it is directed that accused-petitioner Mubin Son of Sumer Khan shall be released on bail under

Section 439 Cr.P.C. in connection with afore-mentioned FIR registered at concerned Police Station, provided he furnishes a personal bond in the sum

of Rs.1,00,000/- (Rupees One Lac only) together with two sureties in the sum of Rs.50,000/- (Rupees Fifty Thousand only) each to the satisfaction of

the trial court with the stipulation that he shall comply with all the conditions laid down under Section 437(3) Cr.P.C.